

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4340

ANSWERED ON:29.08.2011

TRADE WITH CHINA

Adhalrao Patil Shri Shivaji;Gavit Shri Manikrao Hodlya;Owaisi Shri Asaduddin;Shetkar Shri Suresh Kumar;Tomar Shri Narendra Singh ;Yadav Shri Dharmendra

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the various commodities exported to China and foreign exchange earned from such exports during the last three years, items-wise;
- (b) whether there has been an increase in the import of unbranded Chinese mobile handsets, dairy products, toys and other electronic items, and if so, the details thereof during the above period, year-wise, item-wise, quantum-wise and value-wise;
- (c) whether a large number of these mobile handsets do not have the International Mobile Equipment Identity Number and if so, the details thereof and the action taken by the Government in the matter; and
- (d) whether the Government proposes to amend the Foreign Trade (Development and Regulation) Act, 1992 to ban the import of goods which are hazardous in nature and if so, the details thereof and the steps taken by the Government to ensure quality restrictions by blocking the import of such inferior quality goods from China and to protect the domestic industry?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) Details of the commodities exported to China and foreign exchange earned during the last three years are at Annexure-I.
- (b) & (c) The details of import of Mobile Handsets, Dairy Products and Toys from China during 2008-09, 2009-10 and 2010-11 are at Annexure-II. Due to concerns regarding melamine contamination, prohibition on import of milk and milk products from China was imposed from 24th Sept, 2008 and was extended from time to time. This prohibition has been further extended for a period of one year from 24th Dec, 2010. The import of Chinese toys was banned on 23rd Jan, 2009. Subsequently from 2nd March, 2009 import of Chinese toys was allowed subject to certain conditions. At present import of toys from all sources is subject to the conditions prescribed in DGFT notification dated 27th Jan, 2010. To curb the import of fake and substandard Mobile Handsets, the import of "Mobile Handsets" without International Mobile Equipment Identity (IMEI) Number or with all Zeroes IMEI was prohibited from 16th June, 2009. From 14th Oct, 2009 import of "CDMA Mobile Phones" without Electronic Serial Number (ESN) / Mobile Equipment Identifier (MEID) or with all Zeroes as ESN/MEID has also been prohibited. Brand wise import details of Mobile Phones are not maintained.
- (d) There is no proposal to amend the Foreign Trade (Development and Regulation) Act, 1992 to ban the import of goods which are hazardous in nature as they are covered by Hazardous Material Rules of Ministry of Environment and Forest.